

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4534
ANSWERED ON:03.05.2012
COMPENSATION TO THE VICTIMS
Rao Shri Nama Nageswara

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that compensation paid to the victims of railway accidents differ from person to person and class to class;
- (b) if so, the details thereof and whether the Railways are contemplating to provide insurance cover to the railway passengers of all classes;
- (c) if so, the details thereof and whether the Railways also intend to include insurance amount in the price of ticket; and
- (d) if so, the rationale behind such move?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

- (a): No, Madam. Compensation paid by the Railways to the victims of train accidents does not differ from person to person and class to class. Compensation to the victims of railway accidents is paid by the Railways after the same is decided by the Railway Claims Tribunal in terms of Railway Accidents and Untoward Incidents (Compensation) Rules, 1990 defining the rates of compensation in case of death/injury in train accidents/untoward incidents.
- (b): No, Madam. No insurance cover has been taken at present by the Railways. Payment of compensation to the victims of train accidents or untoward incidents is made from the Railway's resources.
- (c) & (d): No, Madam.